

FIR No. : 694/2020
PS : Bhajanpura
State Vs. Faeem Chikna

15.01.2021

Fresh charge-sheet filed.

It be checked and registered as per rules.

Pr. : Accused is stated to be in JC.

IO in person.

Put up for consideration on 29.01.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/15.01.2021

FIR No. : 667/2020

PS : Bhajanpura

State Vs. Rajesh @ Raju etc.

15.01.2021

Fresh charge-sheet filed.

It be checked and registered as per rules.

Pr. : Both accused persons stated to be on police bail.

IO in person.

Put up for consideration on 15.03.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/15.01.2021

FIR No. : 637/2020
PS : Bhajanpura
State Vs. Nasiruddin Khan

15.01.2021

Fresh charge-sheet filed.

It be checked and registered as per rules.

Pr. : Accused stated to be on court bail.

IO in person.

Put up for consideration on 12.02.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/15.01.2021

FIR No. : 05/21
PS : Bhajanpura
State Vs. Suhail @ Amir

15.01.2021

Pr. : Shri Manoj Dhaka, Counsel for applicant accused.

Copy of reply supplied.

Counsel seeks time to advance arguments.

At request, put up on 19.01.2021.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/15.01.2021

FIR No. : 265/2009
PS : Bhajanpura
U/s : 379/411/34 IPC

File taken up today in view of bail application moved on behalf of accused.

15.01.2021

Bail application of applicant/accused Badal @ Manoj

Pr. : Ld. Counsel Shri Sandeep Gupta for the applicant through VC.

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Badal @ Manoj.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e-mail.

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 24.12.2020 and he has been falsely implicated in the present case. He is an innocent person and he is the only bread earner of his family. Counsel further submits that being illiterate, accused was unaware of the technicalities of law and therefore due to non-receipt of notice did not appear on date of hearing and was declared a PO. He further submits that he accused would appear on each and every date of hearing. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Considering the facts that accused is in JC since 24.12.2020 and he could not appear on the date fixed on the date of hearing being illiterate and as trial of the case would take long time due to current pandemic, applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in the like amount.

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.

Main file be restored. Ahlmad is directed to do the needful.

Now to come up on **24.07.2020** for remaining PE.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/15.01.2021

FIR No. : 627/2020
PS : Bhajanpura
State Vs. Sahil etc.

15.01.2021

Pr. : Ld. Counsel for the applicant.

ATR received.

Copy of ATR supplied.

Counsel seeks time.

At request, put up on 03.02.2021 for arguments.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/15.01.2021

FIR No. : 750/96
PS : Bhajanpura
State Vs. Yogesh @ Hari Om

15.01.2021

Pr. : IO Inspector Manoj in person.
None for the applicant.

IO has sought time to reconstruct the file.

Accordingly, as none has appeared on behalf of the applicant today, case stands adjourned to 28.01.2021.

In the meantime, concerned Jail Superintendent is also directed to file the status report of the accused regarding the present matter.

(Rupinder Singh Dhiman)
MM-01/NE/KKD/15.01.2021

E. FIR No. : 0222296/2020

PS : Bhajanpura

U/s : 379/411/482 IPC

Bail application of applicant/accused Gulshan

15.01.2021

Vide this order, I shall dispose off the bail application U/s 437 Cr.P.C. moved on behalf of applicant/accused Gulshan.

Pr. : Shri Praveen Kumar, Ld. Counsel for the applicant through VC.

Considering the Corona pandemic, hearing was conducted through video-conferencing via Cisco Webex.

Copy of bail application and other relevant documents were received through e. mail.

Reply filed by IO.

Ld. Counsel for the applicant / accused submits that applicant is in JC since 05.12.2020 and he has been falsely implicated in the present case. Investigation is complete. He is an innocent person and he is not a previous convict. Bail has been prayed on these grounds.

In his reply, IO has opposed the bail.

Considering the fact that accused is in JC since 08.12.2020 and recovery has already been affected, applicant accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 10,000/- with one surety in the like amount.

Bail application is disposed off accordingly.

Copy be sent to the Jail Superintendent.

(Rupinder Singh Dhiman)